

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

STARRED QUESTION NO:146
ANSWERED ON:11.12.2003
DEENDAYAL DISABLED REHABILITATION SCHEME
AMIR ALAM KHAN

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government has introduced Deendayal Disabled Rehabilitation Scheme ;
- (b) if so, the salient features and objectives of the said scheme;
- (c) the funds allocated under the said scheme; and
- (d) the number of beneficiaries therefrom, State-wise?

Answer

MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (DR. SATYANARAYAN JATIYA)

(a) to (d) A statement is laid on the Table of the House.

Statement referred to in reply to parts (a) to (d) of Lok Sabha Starred Question No. 146 for answer on 11.12.2003 raised by Shri Amir Alam, M.P.

(a) : The Scheme to Promote Voluntary Action for Persons with Disabilities has been named as Deendayal Disabled Rehabilitation Scheme.

(b) The salient features and objectives of the Deendayal Disabled Rehabilitation Scheme

- Has been in operation for more than two decades and extends to the entire country.
- Implemented through the medium of Non-Governmental Organization to supplement the rehabilitation services delivered through governmental and semi governmental agencies.
- Registered Societies/Public Trust are eligible for assistance in the form of Grant-in-aid for running projects under the Scheme.
- Covers projects relating to Education, Training including Vocational Training, Placement Services, Therapeutic and Rehabilitation services.
- Covers mental retardation, hearing impairment, visual impairment, locomotor disability, leprosy cured persons, cured or controlled mentally ill etc. for provision for rehabilitation services.
- Assistance is provided for meeting expenditure on fixed honorarium of human resource personnel, transportation, stipend, cost of raw material, contingencies, hostel maintenance charges etc and non recurring expenditure on furniture, books, equipment, vehicles, construction of buildings etc.
- Extent of funding is upto 90% of the budgeted amount for the project arrived at on the basis of prescribed cost norms.
- Application for grant is to be made in the prescribed format and basic documents such as audited account, utilization certificate, list of beneficiaries, Managing Committee members, Memorandum of Articles of Association attached.
- Grant is released in 2 installments.

(c) Rs. 75 crore is allocated under the Scheme for the year 2003-04.

(d) Statewise number of beneficiaries for the year 2002-03 is at Annexure-I.

Annexure-I

Statement referred to in reply to Part(a) to (d) of Lok Sabha Starred Question No.146 by Shri Amir Alam, M.P. for answer on 11.12.2003 regarding Deendayal Disabled Rehabilitation Scheme

Number of beneficiaries under the Deendayal Disabled Rehabilitation Scheme for the year 2002-2003

State Number of Beneficiaries

ANDHRA PRADESH	34994
ARUNACHAL PRADESH	202
ASSAM	515
BIHAR	1060
CHANDIGARH	933
CHHATISGARH	180
DELHI	16344
GOA	214
GUJARAT	30720
HARYANA	4881
HIMACHAL PRADESH	622
JAMMU & KASHMIR	65
JHARKHAND	131
KARNATAKA	9200
KERALA	10632
MADHYA PRADESH	1514
MAHARASHTRA	17049
MANIPUR	556
MEGHALAYA	483
MIZORAM	178
ORISSA	3393
PONDICHERY	75
PUNJAB	2248
RAJASTHAN	2648
TAMIL NADU	9545
TRIPURA	104
UTTAR PRADESH	17168
UTTARANCHAL	479
WEST BENGAL	8645

Grand Total 174778